

STATEMENT RE. STATE OF HIMACHAL
PRADESH (AMFNDMFNT)
ORDINANCE

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
MINISTER OF STATE, DEPTT. OF
ELECTRONICS, DEPTT. OF ATOMIC
ENERGY AND DEPTT. OF SCIENCE
AND TECHNOLOGY (SHRI K. C.
PANT) : Sir, I beg to lay on the Table a
copy of the explanatory statement (Hindi
and English versions) giving reasons for
immediate legislation by the State of
Himachal Pradesh (Amendment) Ordinance,
1971, as required under rule 71(1) of the
Rules of Procedure and Conduct of Business
in Lok Sabha. [*Placed in Library. See*
No. LT—51/71]

12.25 hrs.

IMPORTS AND EXPORTS (CONTROL)
AMENDMENT BILL

THE MINISTER OF FOREIGN
TRADE (SHRI L. N. MISHRA) : Mr.
Speaker, Sir, I move* :

"That the Bill further to amend the
Imports and Exports (Control) Act, 1947,
as passed by Rajya Sabha, be taken
into consideration."

This Bill, as you are aware, was dis-
cussed in the Rajya Sabha on the 25th and
was passed. The Bill seeks to continue
powers to prohibit or control imports and
exports. Hon. Members are aware that the
need for the Central Government to have
legislative powers to control the foreign
trade of the country is as great today as it
was in 1947. The country has embarked
on an ambitious Fourth Five Year Plan.
The country is progressing towards indus-
trialisation rapidly. The defence require-
ments also are much more than in the past.
The need to conserve foreign exchange is,
therefore, imperative and the position needs
to be controlled closely and continuously to
ensure optimum utilisation of available
foreign exchange resources for the purchase
of goods required to sustain industrialisa-
tion, to protect the indigenous industry and
to meet essential requirements of defence and

export-oriented industries. On the exports
side, it is necessary to ensure healthy
practices in our foreign trade and to safe-
guard the interest of the country in respect
of items primarily required for home con-
sumption. The Imports and Exports
(Control) Act will cease to have effect after
the 31st March, 1971, from which date there
will be no legislative sanction for continuance
of the imports and exports control. As the
need for the continuance of exports and
imports control is still imperative, I propose
to extend the life of the Act on a perma-
nent basis. I hope, what I have said would
have given hon. Members a broad idea of
its purpose and its provision.

With these few words, Sir, I move the
amending Bill for consideration of the
House.

MR. SPEAKER Motion moved .

"That the Bill further to amend the
Imports and Exports (Control) Act, 1947,
as passed by Rajya Sabha, be taken into
consideration"

SHRI N. SREEKANTAN NAIR
(Quilon) : I have got an amendment, in
fact, the only amendment is in my name.

MR. SPEAKER : The procedure is
that we have general discussion first and
after the consideration motion is passed we
go to the clauses. At that time you can
move your amendment.

I think, it is much better that we finish
it early because more time on it will take
out the time fixed for the discussion on the
President's Address. We must finish it by
3 O'Clock, excluding the lunch hour.

SHRI N. SREEKANTAN NAIR rose -

MR. SPEAKER : Do you want to
speak on your amendment or during the
general discussion.

SHRI N. SHREEKANTAN NAIR :
During the general discussion. The amend-
ment is part of the general discussion. By
this amendment I want to pin it down to
a particular year instead of making it a
permanent legislation.

*Moved with the recommendation of the President.